- (b) The necessity of maintaining communal harmony and public order has been time and again stressed on the State Governments. Suggestions have been made to them to streamline the administrative and intelligence machinery and for measures like arrest of anti-social elements, search and seizure for the recovery of arms and ammunition and action against the elements inciting communalism. Central forces have also been made available to the States as and when requests for the same are made. Apart from this, timely alerts are sounded and guidance and advice provided as and when required. A detailed set of guidelines for effective control of communal violence which was reviewed and revised in 1985 has also been circulated amongst all the State Governments.
 - 2. It is also in this context that the 15-Point Programme of the former Prime Minister Shrimati Indira Gandhi was commended to the State Governments. The re-constituted National Integration Council will also inter-alia suggest ways and means to promote communal harmony in the country.
 - (c) Achievement of communal harmony is not a one time exercised and the Government's policies are interalia aimed at achieving all round communal amity and prevention of communal violence.

Setting up of Heavy Water Plants

- 496, SHRI GANESHWAR KUSUM: Will the PRIME MINISTER be pleased to state:
- (a) whether Government propose to set up some Heavy Water Plants during the Seventh Five Year Plan period,
- (b) if so, what is the number thereof; and

(c) which places have been identified for location of such plants?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRISHIVRAJ PATIL): (a) Yes, Sir.

(b) and (c) Only one Heavy Water Plant is proposed to be set up at Hazira in Gujarat during the 7th Plan.

Memoranda and Resolution by Government Employees for Repeal of Article 310 and Second Proviso to Article 311(2)

497. SHRI SUKOMAL SEN: Will the PRIME MINISTER be pleased to state:

- (a) whether Government have received memoranda and resolutions from different trade unions of Governments employees in the country and also from other trade unions for repeal of Article 310 and second proviso to Article 311(2) of the Constitution in view of the recent judgement of the Supreme Court in the matter; and
- (b) if so, what steps Government contemplate to take in the matter to safeguard the interest of Government employees?

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI BIREN SINGH ENGITI): (a) Yes, Sir.

(b) After a careful consideration of the judgement of the Supreme Court, Government are of the view that any apprehension of insecurity of tenure of